

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

RE-ASSEMBLED BUDGET SESSION

TUESDAY, 10th JUNE, 2014

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, sat till 2:15 P.M. The day was allotted for transaction of Private Members' Business.

1. Questions:

Questions No. 25 -34 were taken up and disposed off.

2. Call Attention Notice:

Shri Donkumar Roy, MLA called attention of the Minister in-charge Home(Police) under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in "The Shillong Time", dated 27.05.2014, under the caption "Nexus between East Garo Hills DC and militants alleged".

Dr. Mukul Sangma, Chief Minister replied.

3. Motions:

1. Shri Clifford R. Marak, MLA, "This House do now discuss Justice D.N. Choudhury Commission of inquiry into incident of Police Firing at Tura '**(Appointed under Section-3 of the Commission of Inquiry Act, 1952)**'".

Shri Clifford R. Marak initiated discussion.

Shri John Leslee K. Sangma, MLA also participated.

Dr. Mukul Sangma, Chief Minister replied.

2. Shri James K. Sangma, MLA "This House do now discuss the Style and Function of the Health Department".

Shri James K. Sangma initiated discussion.

(At 12:10 P.M., Shri Ronnie V. Lyngdoh was in the Chair).

Other Members who participated were Shri Embahlang Syiemlieh, Shri John Leslee K. Sangma, Shri Titosstarwell Chyne, Shri Pual Lyngdoh and Shri Phlastingwell Pangniang.

Shri A. L. Hek, Minister Health & Family Welfare Department replied.

(At 2 P.M., the Chairman, Shri Ronnie V. Lyngdoh, on the request of the Minister, extended the House till the conclusion of the reply of the Minister).

After the conclusion of the reply by the Minister, Shri James K. Sangma said that he was not satisfied with the reply of the Minister, and wanted an assurance from the Minister on the specific points that he has raised.

The Chairman informed the House that the Minister has already assured to look into all the points raised, and therefore, the Member can always take up with the Minister.

Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs, also intervened and said that the Chairman has extended the sitting of the House only for the Minister to conclude his reply, and therefore, Shri James K. Sangma can also take up the matter with the Minister.

The Chairman then adjourned the House.

4. Adjournment:

Since there was no more Business to be transacted, the House was adjourned till 10. a.m. on Wednesday, the 11th June, 2014.

**Dated Shillong,
the 10th June, 2014.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***